

each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—

- (1) Order No. 24 of the Delimitation Commission in respect of the State of Tripura, published in Notification No. S.O. 633 (E) in Gazette of India, dated the 7th November, 1974.
- (2) Order No. 25 of the Delimitation Commission in respect of the State of Meghalaya, published in Notification No. S.O. 634(E) in Gazette of India dated the 7th November, 1974.
- (3) Order No. 26 of the Delimitation Commission in respect of the State of Assam, published in Notification No. S.O. 635(E) in Gazette of India dated the 7th November, 1974.
[Placed in Library. See No. LT-8630]

SHRI NOORUL HUDA (Cachar): I would like to draw the attention of Government and yourself also to part (3) of item 2, Order No. 26 in respect of the State of Assam. This is purported to have been published on 7 November, 1974. Today is the 3rd December. I understand the last day for filing objections to the proposals of the Delimitation Commission has been fixed on 7 December, 1974. I had gone to the Election Commission and other places and have not been able till 30 November to procure a copy of these proposals. I had been to my home district, Silchar, Cachar district in Assam. There also I found that upto 26 November, these notifications and also the proposals had not been received in the election office of that district. The officer there was not in the know of things. He had sent a special messenger to procure a copy from Gauhati Assam.

So it appears to me that Government is dilly-dallying on this, because only four days are left for filing objections. Hence I would suggest to the Law Minister and others in Government that the last date for filing objections to the proposals should be

extended from 7th December to, say, 20th or 31st December. Otherwise, people would be deprived of the opportunity of filing objections to the proposals. The proposals involve major changes in the constituencies of Assam including my own, Silchar Cachar district. That is why I would humbly request Government through you to extend the last date for filing objections to the proposals.

STATEMENT re. DEMAND No. 83 RELATING TO THE DEPT. OF REHABILITATION

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKAT-SWAMY): I beg to lay on the Table a statement (Hindi and English versions) in regard to Demand No. 83 relating to the Department of Rehabilitation, included in the Supplementary Demands for Grants in respect of the Budget (General), for 1974-75, presented to Lok Sabha on the 18th November, 1974. [Placed in Library. See No. LT-8631/74].

MR. DEPUTY-SPEAKER: Shri Samar Guha is not there.

14.36 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED COLLAPSE OF THE HANGING ROPE BRIDGE OVER THE MAHAKALI RIVER

श्री नवल किशोर शर्मा (दोहा):
उपाध्यक्ष महोदय, मैं अबिलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर विदेश मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

“भारत-नेपाल सीमा पर महाकाली नदी के रज्जुपुल के गिर जाने और उस के परिणाम-स्वरूप 140 से अधिक व्यक्तियों, जिन में अधिकांश भारतीय थे, की मृत्यु हो जाने का समाचार”।